

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.3837/2014
M.A. No.3359/2014

Tuesday, this the 25th day of July 2017

Hon'ble Mr. K.N. Shrivastava, Member (A)

Mrs. Anita Rai
Age 39 years
Designation HC
w/o late Mr. Abhay Narayan Rai
302, Gomukh Apartment
Kaushambi, Ghaziabad
UP

(Nemo)

..Applicant

Versus

1. Government of NCT of Delhi
Through Principal Secretary
Delhi Govt. Sectt. I P Estate
New Delhi
2. Commissioner of Police
Police HQs
IP Estate, ITO
New Delhi

..Respondents

(Ms. Sangita Rai and Mr. Pradeep Singh Tomar, Advocates)

O R D E R (ORAL)

It is seen from the records that on several occasions in the past, adjournments have been granted at the request of learned proxy counsel for applicant. Vide order dated 06.01.2017, the Tribunal had also imposed a cost of Rs.1000/- upon the applicant for seeking adjournments on a number of occasions. Today also, neither the applicant nor her counsel is present. This indicates that she is not interested in prosecuting her case.

2. In this view of the matter, the O.A. is dismissed for default and non-prosecution.

(K.N. Shrivastava)
Member (A)

July 25, 2017
/sunil/